

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.543/2020

New Delhi, this the 25th day of February, 2020

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Ms.Aradhana Johri, Member (Administrative)**

ASI (Exe.) Vinod Kumar
Belt No.2601/SE, PIS No. 28910114
S/o Sh. Kunwar Pal Singh
R/o H. No.434, Sector -12Friends Society, Vasundhara
Ghaziabad.

Presently posted as:-

AATS, South East District.
Group 'C', Aged -48 yrs. -Applicant

(By Advocate: Mr. Sourabh Ahuja)

Versus

1. GNCT of Delhi
Through Commissioner of Police
Police Head Quarters, IP Estate
MSO Building, New Delhi.
2. Deputy Commissioner of Police
(Establishment), PHQ, IP Estate
MSO Building, New Delhi. - Respondents

ORDER (ORAL)

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J):-

Heard Mr. Sourabh Ahuja, learned counsel appeared for the applicant.

2. By means of this OA, the applicant has challenged the legality and correctness of the impugned order dated 13.02.2020 (Annexure A-1), whereby the respondents decided

to keep pending the representation submitted by the applicant, till the final decision of Hon'ble Supreme Court in SLP, filed by the department.

3. At the very outset, learned counsel for the applicant submitted that a similarly placed official SI Dinesh Kumar, had also challenged the similar order by means of OA No.2888/2019 and this Tribunal, vide order dated 01.10.2019, disposed of the same with a direction to the respondents to consider the representation of the applicant and to disposed of the same by passing a reasoned and speaking order within a period of eight weeks, taking into consideration the relevant rules and order/judgment of this Tribunal.

4. Learned counsel for the applicant has prayed that the present OA may also be disposed in the same terms. He has filed a copy of the order dated 28.11.2019 to show that the Order passed by this Tribunal in OA No.2888/2019 has been implemented too by the department.

5. In view of the aforesaid facts and circumstances, no useful purpose will be served in keeping this OA pending. Hence, the same is disposed of in terms of para 7 of the judgment in OA 2888/2019 dated 01.10.2019.

(Aradhana Johri)
Member(A)

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(Justice Vijay Lakshmi)
Member (J)